

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
LORANGE DESIGN AND RETAIL PRIVATE LTD.**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Lorange Design and Retail Private Ltd.
2.	Date of incorporation of corporate debtor	18/04/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52390PN2012PTC143020
5.	Address of the registered office and principal office (if any) of corporate debtor	371/A, North Main Road, Koregoan Park, Pune Pune MH 411001 IN
6.	Insolvency commencement date in respect of corporate debtor	Pronouncement of NCLT order on 06.06.2023; NCLT Order received on 7-6-2023
7.	Estimated date of closure of insolvency resolution process	4-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Seetaram Vaidya IBBI/IPA-002/IP-N00067/2016-2017/10145
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Anil Seetaram Vaidya Plot No. 107, Mahatma Society, Kothrud, Pune – 411 038. Mail ID – anilvaidya38@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Anil Seetaram Vaidya Plot No. 107, Mahatma Society, Kothrud, Pune – 411 038. Mail ID – cirp.lorange@gmail.com
11.	Last date for submission of claims	21-6-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Anil Seetaram Vaidya Plot No. 107, Mahatma Society, Kothrud, Pune – 411 038 Mail ID – cirp.lorange@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Lorange Design and Retail Private Ltd. on 7-6-2023 (insolvency commencement date).

The creditors of Lorange Design and Retail Private Ltd. are hereby called upon to submit their claims with proof on or before 21-6-2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Anil Seetaram Vaidya

Interim Resolution Professional

LORANGE DESIGN AND RETAIL PRIVATE LTD.

Date: 9-6-2023

Registration No.: IBBI/IPA-002/IP-N00067/2017-2018/10145

Place: Pune

AFA valid up to 4-11-2023